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Central Administrative Tribunal, Principal Bench

Original Application No. 1541 of 2003

New Delhi, this the 13th day of January, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Shri Sudhir Lakra
Asstt. Commissioner of Police
8th Battalion,
PTS Malviya Nagar,
New Delhi-17

....Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

1. The Govt. of NCT Delhi
Through: The Chief Secretary (Home Police)
Govt. of NCT Delhi,
Delhi Govt. Secretariat,
Delhi

2. The Commissioner of Police
Police Headquarters,
New Delhi

....Respondents

(By Advocate: Shri Ram Kawar)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that during the pendency of the present application, the respondents have passed the orders dated 21.11.2003. As a result thereto, it has been decided that period of suspension from 22.7.85 to 21.7.89 has to be treated as on duty qua the applicant.

2. Learned counsel states that he would seek the consequential benefits from the respondents and in default, permission may be granted to seek redressal in accordance with law.

3. Keeping in view the aforesaid, we dispose of the

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present application directing the respondents to consider and pass appropriate orders if any consequential benefits have to be accorded to the applicant or not. O.A. is disposed of.

Devi
(S.K. Naik)
Member (A)

Aggarwal
(V.S. Aggarwal)
Chairman

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